

Serial No. of Order	Date of Order	Order with Signature OA 48/97	Office note as to action (if any) taken on order
14.3.97	<p>It is submitted by the learned lawyer for the petitioner that he does not want to pursue the petition as he has not no further instruction from the petitioner.</p> <p>Under the circumstances, the Petition is dismissed as withdrawn.</p> <p>Learned lawyer for the petitioner seeks liberty to file further application, if necessary. He may do so in accordance with law.</p> <p>Learned Senior Standing Counsel Mr. Ashok Mohanty on behalf of the Respondents is present and heard.</p> <p>14/3/97 vice-Chairman Member (Judl.)</p>		